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असाधारण

EXTRAORDINARY

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PART II — Section 1

प्राधिकार से प्रकाशित

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नई दिल्ली, सोमवार, मई 9, 2016/वैशाख 19, 1938 (शक)

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NEW DELHI, MONDAY, MAY 9, 2016/VAISAKHA 19, 1938 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 9th May, 2016/Vaisakha 19, 1938 (Saka)

The following Act of Parliament received the assent of the President on the 6th May, 2016, and is hereby published for general information:—

THE MINES AND MINERALS (DEVELOPMENT AND REGULATION) AMENDMENT ACT, 2016

No. 25 OF 2016

[6th May, 2016.]

An Act further to amend the Mines and Minerals (Development and Regulation) Act, 1957.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Mines and Minerals (Development and Regulation) Amendment Act, 2016. Short title.

67 of 1957.

2. In section 3 of the Mines and Minerals (Development and Regulation) Act, 1957 (hereinafter referred to as the principal Act), for clause (a), the following clauses shall be substituted, namely:— Amendment of section 3.

‘(a) “leased area” means the area specified in the mining lease within which mining operations can be undertaken and includes the non-mineralised area required and approved for the activities falling under the definition of mine as referred to in clause (i);

(aa) “minerals” includes all minerals except mineral oils;’.

Amendment
of section
12A.

3. In section 12A of the principal Act, in sub-section (6), the following shall be inserted, namely:—

‘Provided that where a mining lease has been granted otherwise than through auction and where mineral from such mining lease is being used for captive purpose, such mining lease may be permitted to be transferred subject to compliance of such terms and conditions and payment of such amount or transfer charges as may be prescribed.

Explanation.—For the purposes of this proviso, the expression “used for captive purpose” shall mean the use of the entire quantity of mineral extracted from the mining lease in a manufacturing unit owned by the lessee.’.

Amendment
of section 13.

4. In section 13 of the principal Act, in sub-section (2), after clause (qqj), the following clause shall be inserted, namely:—

“(qqja) the terms and conditions and amount or transfer charges under the proviso to sub-section (6) of section 12A;”.

DR. G NARAYANARAJU,
Secretary to the Govt. of India.